

Terrorists entered into the Capital

†1021. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that terrorists of various terrorist organisations have reportedly entered into NCT of Delhi;

(b) if so, the details thereof;

(c) whether Government has formulated any comprehensive policy to deal with terrorism; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) and (b) No such entry of terrorists in the capital has been reported. However, during the investigation of Delhi High Court Blast, the NIA has come up with evidence that some terrorists had come to Delhi in the first week of September, 2011 to plant a bomb near Gate No.5 of Delhi High Court.

(c) and (d) Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no causes, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which *inter-alia*, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

†Original notice of the question was received in Hindi.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and at the multi-level bi-lateral interactions.

Police-Public ratio in the country

†1022. DR. YOGENDRA P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the country's police and all intelligence agencies have failed to gather prior information about or prevent a few terror attacks in recent past;

(b) if so, the reasons therefor and whether this is due to the dearth of police force or lack of human intelligence;

(c) whether the police-population per lakh strength of United States of America and Britain is greater than that of India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) and (b) No Sir. Intelligence inputs about possible terrorist designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre(MAC) has been strengthened and reorganized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are also shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorism attacks have been averted.

(c) and (d) As per UN Division for Policy Analysis & Public Affairs released on 31.3.2005 the police per lakh strength of population for the year 2002 in USA is 326.4 and in UK is 257.6.

In India total police per lakh of population is 176.39.

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